

**IN THE INCOME TAX APPELLATE TRIBUNAL  
CIRCUIT 'SMC' BENCH, VARANASI**

**BEFORE SHRI.VIJAY PAL RAO, JUDICIAL MEMBER**

**ITA No.176/VNS/2019  
Assessment Year: 2015-16**

Mustak, Mohalla-Meru Rai Ka Pura, Town and Post-Rasra, District-Ballia (U.P)-221712 PAN-BMZPM9351G	v.	Income Tax Officer, Ward-2(5), Ballia
(Appellant)		(Respondent)

Appellant by:	None
Respondent by:	Sh. A.K. Singh, Sr. D.R.
Date of hearing:	20.04.2022
Date of pronouncement:	20.04.2022

**ORDER**

**SHRI VIJAY PAL RAO, JUDICIAL MEMBER:**

This appeal by the assessee is directed against the order dated 12.11.2018 of CIT(A), Varanasi for the assessment year 2015-16. The assessee has filed a copy of Form No. 5 issued by the designated authority to show the settlement of the dispute under Vivad Se Vishwas Scheme, 2020 therefore, the assessee is seeking withdrawal of the present appeal.

2. The learned DR has fairly submitted that the appeal of the assessee may be dismissed as withdrawn in view of the settlement of the tax dispute under Vivad Se Vishwas Scheme, 2020.

3. Having considered the Form No. 5 issued by the designated under Vivad Se Vishwas Scheme, 2020 on 28<sup>th</sup> October, 2021, it is noted that the tax dispute for the assessment year 2015-16 has been settled under Vivad Se Vishwas Scheme, 2020. Accordingly, the present appeal of the assessee is dismissed being withdrawn in view of the settlement of the dispute under Vivad Se Vishwas Scheme, 2020.

4. In the result, the appeal of the assessee is dismissed being withdrawn in view of the settlement of the dispute under Vivad Se Vishwas Scheme, 2020.

Order pronounced in the open Court after conclusion of hearing on 20.04.2022.

*Sd/-*  
**[VIJAY PAL RAO]**  
**JUDICIAL MEMBER**

DATED: 20/04/2022

Varanasi

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1. Appellant
2. Respondent
3. CIT(A), Varanasi
4. CIT
5. DR

By order  
Sr. P.S.